

The Goa (Regulation of Land Development and Building Construction) (Amendment) Bill, 2023

(Bill No. 4 of 2023)

A

BILL

further to amend the Goa (Regulation of Land Development and Building Construction) Act, 2008 (Act No. 6 of 2008).

BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:-

- Short title and commencement.**- (1) This Act may be called the Goa (Regulation of Land Development and Building Construction) (Amendment) Act, 2023.
(2) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
- Amendment of section 8.**— In section 8 of the Goa (Regulation of Land Development and Building Construction) Act, 2008 (Goa Act 6 of 2008) (hereinafter referred to as the “principal Act”), the following proviso shall be inserted, namely:—
“Provided that where the Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any provision of such regulations to the extent as may be prescribed for the purpose of implementation of Government policies including land development for inclusive housing and affordable housing”.

Statement of Objects and Reasons

The Bill seeks to amend section 8 of the Goa (Regulation of Land Development and Building Construction) Act, 2008 (Goa Act 6 of 2008), so as to enable the Government to relax any provision of Regulations framed under the said Act to the extent as may be prescribed by Rules for the purpose of implementation of the Government policies including land development for inclusive housing and affordable housing.

This Bill seeks to achieve the above object.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

Clause 1 (2) of the Bill empowers the Government to issue a Notification for appointing a date for bringing into force the Act.

Clause 2 of the Bill seeks to empower the Government to frame rules for the purpose of specifying the extent to which provisions of the Regulations could be relaxed.

These delegations are of normal character.

Porvorim – Goa
16th January, 2023
Assembly Hall,

(Vishwajit Rane)
Hon'ble Minister for (TCP)

Porvorim – Goa
16th January, 2023

(Namrata Ulman)
Secretary to the Legislative
Assembly of Goa

ANNEXURE

Extract of Section 8 of The Goa (Regulation of Land Development and Building Construction) Act, 2008

8. Notification and effect.— On and from the date of the coming into force of the regulations framed under section 7, any land development and building construction in the State shall be in accordance with the provisions of such regulations.

Assembly Hall,
Porvorim – Goa
16th January, 2023

(Namrata Ulman)
Secretary to the Legislative
Assembly of Goa